

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. C.P.(CAA)118(MB)2024 In C.A.(CAA)/153(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.06.2024**

**NAME OF THE PARTIES: - Supreme Infrastructure India Limited
IN THE MATTER OF
Supreme Infrastructure India Limited**

Section: U/s 230-232 of the Companies Act, 2013

ORDER

Adv. Rohan Agrawal a/w Adv. Shrusthi Relekar appeared for the Petitioner/Applicant. Adv. Amir Arsiwala a/w Adv. Abdullah Qureshi a/w Adv. Shradha Patil appeared for the Central Bank of India. Adv. Dhruva Gandhi a/w Adv. Anuja Jhunjunwala and Adv. Nidhi Singh appeared for the intervenors in Intervention Petition/14/2023.

This is an application for issuance of the second Motion filed by counsel for the Petitioner. Counsel for the intervenor has submitted that his intervention application is listed for 15.07.2021. Therefore, this application be listed on 15.07.2024. Adv. Mr. Amir Arsiwala has also pointed out that a writ petition has been filed challenging the merger scheme which is pending before the Hon'ble Bombay High Court and is posted on 02.07.2024. Therefore, sought adjournment beyond the 2nd of July. On the contrary, the counsel for the applicant/petitioner Adv. Rohan Agrawal insisted that the objection may be heard later on at the final stage. The Counsel for the Applicant sought admission of the second motion and issue of notice to the statutory authorities as well

as notice by way of publication in a newspaper. Having considered the contentions, we deem it appropriate to list the new application on 15.07.2024 with the other application filed by the intervenor as listed. List this matter on **15.07.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)